

**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA**

**Date of order: 10.10.2018**

**Present :** Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

**No. O.A. 1344 of 2018** Sri Goutam Kumar Ghosh,  
Son of Late S. Ghosh,  
Retired from service under the respondent  
Authority Eastern Railway,  
Liluah Workshop on 31.10.2016,  
And residing at Flat No. 1/3A,  
Kamakhya Apartment,  
G.T. Road (East), Barasat, Chandannagore,  
District – Hooghly, Pin – 712 136,  
West Bengal.

**No. O.A. 1345 of 2018** Sri Aloke Kumar Sarkar,  
Son of Late D. Sarkar,  
Retired from service under  
Eastern Railway, Liluah Workshop on  
And residing at: H.N. Nag Road,  
Near Friends' Club Library,  
P.S. Jagacha, P.O. : G.I.P. Colony,  
Pin – 711 112, West Bengal

... Applicants

**VERSUS –**

1. Union of India  
through the General Manager,  
Eastern Railway,  
17, N.S. Road,  
Kolkata – 700 001.
2. The Chief Works Manager,  
Eastern Railway,  
(Carriage and Wagon) Liluah,  
Howrah.
3. The Workshop Personnel Officer,  
Eastern Railway,  
(Carriage & Wagon Workshop),  
Liluah, Howrah.

... Respondents.

*[Signature]*

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : Ms. S.D. Chandra, Counsel

ORDER (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

Heard Ld. Counsel for the applicant and respondents.

2. The applicant has filed this instant Original Application under Section 19 of the Administrative Tribunals Act, 1985 praying for the following relief:-

"(a) To issue direction upon the respondents to consider the representation dtd 29.01.16 and 10.12.2017 for grant of 3<sup>rd</sup> financial upgradation under MACP Scheme after completion of 30 years service, forthwith.

(b) To issue further direction upon the respondents to consider the case of the applicant for MACP benefit along-with all consequential benefits to the applicant forthwith.

(c) Any other order or orders or further order or orders as deem fit and proper under the circumstances of the case.

(d) To produce connected Departmental Record at the time of hearing."

3. Ld. Counsel for the applicant submits that the applicants have preferred representations dated 29.1.2016 and 10.12.2017 (Annexure "A-5" colly. to the O.A.) praying for grant of 3<sup>rd</sup> Financial Upgradation under MACP Scheme on completion of 30 years' service.

Ld. Counsel for the applicant further submits that the representations are pending at the level of the addressee respondent authority and the applicant will be satisfied if a direction is issued to the respondent No. 3, who is the Workshop Personnel Officer, C&W Workshop, Eastern Railway, Liluah to dispose of the representations in a time bound manner.

Ld. Counsel for the respondents does not object to the same.

4. Accordingly, with the consent of the parties and without entering into the merits of the matter, we hereby direct the respondent No. 3, namely, the

*[Signature]*

Workshop Personnel Officer, C&W Workshop, Eastern Railway, Liluah to dispose of the representations dated 29.1.2016 and 10.12.2017, if received at his end, with a reasoned and speaking order and in accordance with law within a period of four weeks from the date of receipt of a copy of this order.

5. With these directions, both O.A.s are disposed of. There will be no orders on costs.

*n.n.*  
(Dr. Nandita Chatterjee)  
Administrative Member

*b.banerjee*  
(Bidisha Banerjee)  
Judicial Member

SP

